

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB) 168 (ND)/2017

CORAM:

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.09.2017

NAME OF THE COMPANY: M/s Su-Kam Power Systems Ltd. Vs. M/s Uniforce Energy Systems India Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
--------------	-------------	--------------------	-----------------------	------------------

Present: Mr. Shashank Mishra, Advocate for the Petitioner

Mr. Rajive R. Raj, Advocate for Indus Ind Bank
Mr. Vikram Sharma, CM, Indus Bank Ltd.

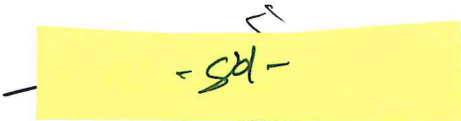
Mr. Shobhit Nanda, Advocate for IRP
Mr. Saaduzzaman, Advocate for IRP


ORDER]

The tenure of the IRP has expired. After IndusInd Bank has participated in the Committee of Creditors, they are no longer interested in pursuing the claim as it is felt that there are no tangible assets to attach or to set the resolution process in motion. They have therefore not named any RP in this case.

Since no Resolution has been passed in this case, in the absence of any current assets, liquidation is prayed for. Notice to the OL.

The IRP is discharged. To come up on 18th September, 2017.


(S. K. Mohapatra)
Member (T)


(Ina Malhotra)
Member (J)